

FORM A**PUBLIC ANNOUNCEMENT**

*[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]*

**FOR THE ATTENTION OF THE CREDITORS OF
LAURENT TILES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Laurent Tiles Private Limited
2. Date of incorporation of corporate debtor	15/10/2003
3. Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26933GJ2003PTC043058
5. Address of the registered office and principal office (if any) of corporate debtor	8 A National highway Lakhdipura Road, Morabi Gujarat - 363641, India
6. Insolvency commencement date in respect of corporate debtor	20/02/2020 (copy of order received on 25/02/2020)
7. Estimated date of closure of insolvency resolution process	23 rd August, 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Keyur Jagdishbhai Shah Regn.No.: IBBI/IPA-002/IP- N00244/2017-18/10729
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 408, Chitrarath Complex, Opp. Municipal Market, Off C.G. Road, Behind Hotel President, Navrangpura, Ahmadabad - 380009, Gujarat, India E-mail id: cs.keyurshah@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 408, Chitrarath Complex, Opp. Municipal Market, Off C.G. Road, Behind Hotel President, Navrangpura, Ahmadabad - 380009, Gujarat, India E-mail id: cirp.laurenttiles@gmail.com
11. Last date for submission of claims	10 th March, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **LAURENT TILES PRIVATE LIMITED** on 20/02/2020 (copy of order received on 25/02/2020).

The creditors of **LAURENT TILES PRIVATE LIMITED TED** are hereby called upon to submit their claims with proof on or before **10/03/2020** to the interim resolution professional at the address mentioned against entry No. 10.

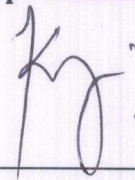
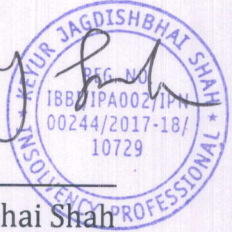
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the concerned class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26/02/2020

Place: Ahmedabad

Keyur Jagdishbhai Shah

Interim Resolution Professional

No. IBBI/IPA-002/IP-N00244/2017-18/10729

In the matter of M/s LAURENT TILES PRIVATE LIMITED